

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 31st day of March, 1999

Original Application No. 977 of 1995

District : Kanpur

CORAM :-

Hon'ble Mr. G. Ramakrishnan, A.M.

Murli Ram
S/o Jalchhari Ram,
R/o H.No. 116/360,
Mdila, Rawatpur, Gon, Kanpur Nagar,
Ticket No. 335, C.P. Laghu, Shastra Nirmani,
Kanpur Nagar.

(Sir ON Mishra, /Sri VK Srivastava, Advocates)

..... Applicant

versus

1. Union of India through
Its Secretary, Ministry of Defence,
New Delhi.
2. Chairman, Ordnance Factory,
Calcutta, West Bengal,
3. Laghu Shastra Nirmani, Kanpur Nagar,
Through its General Manager.

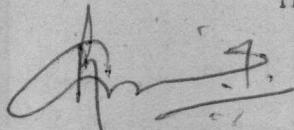
(Sri Ashoi Mohiley, Advocate)

.... Respondents

ORDER (Oral)

By Hon'ble Mr. G. Ramakrishnan, A.M.

Heard learned counsel for the parties. This application has been filed by the applicant with a prayer for alteration of the recorded date of birth in the record of the respondent. The applicant's case is that at the time of his appointment he submitted his High School and Junior High Schools Certificates wherein his date of birth has been recorded 10-5-1943. For the first time he came to know in 1992 that his date of birth has been recorded as 31-1-1941. His prayer is for the alteration of his date of birth as per the High School Certificate ~~xxx~~ photocopy of which has



been annexed by him as Annexure-3 to the OA. Both the counsel agree that this OA can be disposed of by a direction to the respondent no.2 to dispose of the representation which would be submitted by the applicant within four weeks from today. If such a representation is received by the respondent no.2, respondent no.2 is directed to dispose of the same by a detailed order in accordance with the law within ~~two~~ months thereafter.

2. This OA is disposed of with the above directions. There shall be no order as to costs.


Member (A)

Dube/